



THE FREE PRESS JOURNAL

Quality at Value

Free Press Journal English Mumbai Date of Publish 03/09/2024 Page No.20

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF TEAM INTERVENTURE (EXPORTS) INDIA PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Team Interventure (Exports) India Private Limited
2.	Date of incorporation of corporate debtor	25/09/1990
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies Mumbai Mumbai India
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1990PT0058290
5.	Address of the registered office and principal office (if any) of corporate debtor	Baru Mansion, 1st Floor, 16 Nadirsha Sukhia Street Off. Cawasji Patel Street, Fort, Mumbai, Maharashtra, India, 400001
6.	Date of closure of Insolvency Resolution Process	12/08/2023
7.	Liquidation commencement date of corporate debtor	30/08/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Pradeep Kumar Chakravarty IBBI/IPA-003/IP-N000123/2017-2018/11338
9.	Address and e-mail of the liquidator, as registered with the Board	B- 301, Jasmine, Agarwal & Doshi Complex, Building No. 8, Kaul Heritage, Bhabola, Vasai (West), Palghar, Maharashtra, 401202 pkc195710@gmail.com Contact No. 9619452835
10.	Address and e-mail to be used for correspondence with the liquidator	B- 301, Jasmine, Agarwal & Doshi Complex, Building No. 8, Kaul Heritage, Bhabola, Vasai (West), Palghar, Maharashtra, 401202 Teaminterventure.liquidation@gmail.com
11.	Last date for submission of claims	02-10-2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Team Interventure (Exports) India Private Limited** on **30/08/2024**.

The stakeholders of **Team Interventure (Exports) India Private Limited** are hereby called upon to submit their claims with proof on or before **02/10/2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

The claim forms can be downloaded from the site of Insolvency and Bankruptcy Board of India.

Name and signature of liquidator : **PRADEEP KUMAR CHAKRAVARTY**
IBBI/IPA-003/IP-N000123/2017-2018/11338

Date: 03.09.2024
Place: Mumbai

